

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No.607
IB-388/PB/2021**

IN THE MATTER OF:

M/s. Shubah Minerals Pvt. Ltd.

...PETITIONER

Vs.

M/s. Mideast Integrated Steels Ltd.

...RESPONDENT

Section

U/s 9 of IB Code, 2016

**Order delivered on 19.01.2023
(Virtual Hearing)**

Coram:

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner/Operational Creditor

**:Adv. Upinder Singh and
Tanushree Ghosh.**

For the Respondent/Corporate Debtor

:

ORDER

We have heard the Counsel for the Operational Creditor as well as Counsel for the Corporate Debtor. The Counsel for the Corporate Debtor has submitted that he has complied with the order dated 03.01.2023 and has deposited the amount of Rs.10,000/- to the Prime Minister's Relief Fund. He has submitted that he will file the proof of deposit within 2 days and he has already filed the reply to the petition, a copy of the same may be supplied to Counsel for the Operational Creditor. Counsel for the Operational Creditor can submit the rejoinder, if any, within week days. Therefore, post this matter for arguments after 2 weeks. List on **10.02.2023**.

**Sd/-
(Rahul Bhatnagar)
Member (T)**

**Sd/-
(Bachu Venkat Balaram Das)
Member (J)**